1

RAJYA SABHA

Thursday, the 31st January, 1985/11 Magha, 1906 (Saka)

The House met at eleven of the clock, Mr. Chairman in the Chair.

MEMBER SWORN

Shri Achchhey Lal Balmik (Uttar Pia-

PAPERS LAID ON THE TABLE

Notifications of the Ministry of Defence

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AF-1 AIRS (SHRIMATI MARGARET ALVA): Sir, on behalf of SHRI P. V. NARASIMHA RAO, I beg to lay on the Table:--

- I. A copy each of the following Notifications of the Ministry of Defence, under sub-section (3) of section 281 of the Cantonments Act, 1924, together with Explanatory Memoranda on the Notifications:—
 - (i) S. R. O. No. 284, dated the 29th October, 1983, publishing the Cantonment Fund Servants (Second 7th January, 1984, 1983 (in English and Hindi).
- (ii) S. R. O. No. 11, dated the 7th January, 1984 and S.R. O No. 126, dated the 2nd June, 1984, publishing Corrigenda to the Notification mentioned at (i) above, (in English Hindi) respectively.
- (iii) S. R. O. No, 24(E), dated thi 28th February, 1984, specifying such powers or duties of an Executive Officer which a Cantonment Board can authorise any of its Members or Officers to exercise or perform in the absence of the Executive officer,

[Placed in Library. See No. LT—3011 85 for (i) to (iii).]

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Defence, under nth

- section (3) of section 13 of the National Cadet Corps Act, 1984:—
 - (i) S, R. O. No. 2, dated the 19th January, 1985, publishing the National Cadet Corps Amendment Rules, 1985.
- (ii) S. R. O. No. 3, dated the 19th January, 1985, publishing the National Cadet Corps (Girls Division) Amendment Rules, 1985. [Placed in Library. *See* No. LT—348/85 for (i) and (ii).]

Report of Law Commission of India

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ):

Sir, I beg to lay on the Table a copy (in English and Hindi) of the One Hundred and Sixth Report of Law Commission of India on Section 103A of the Motor Vehicles Act, 1939. Effect of Transfer of a Motor Vehicle on Insuranre. [Placed in Library. See No. LT—349/85.]

- I. Report and Accounts (1983-84) of the North Eastern Electric Power Corporation Limited, Shillong and related papers
- II. Report and Accounts 1983-84) of the Water and Power Consultancy Services (India) Limited, New Delhi and related papers

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARA-NAND): Sir. 1 beg to lay on the Table:—

- I. A copy each (in English and Hindi) of the following papers, under sub-section (!) of section 619A of the Companies Act, 1956: —
 - (i) (a) Eighth Annual Report and Accounts of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1983-84, together with the Auditors' Report on the

Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT—352| 58 for (a) and (b)].